

COMMERCIAL OFFER

To

The Joint Director,
IRDA,
Hyderabad

Ref: Analysis and reporting of industry wide fraud trends

We, (Name of Company in Block Letters) hereby offer and undertake on the acceptance of this RFP to manage all the works and items as described in the RFP at prices quoted herein. Our offer complies with all Terms and Conditions of RFP. Our Response is fully consistent with and does not contradict or derogate or downgrade from anything in your RFP. You are entitled to reject our Response if it is inconsistent with or contradict or derogate or downgrade anything from your RFP. We undertake that we shall, as and when required by you, execute with you a formal Agreement in the appropriate form incorporating in the Conditions of Contract, the Terms & Conditions set out in RFP together with such further terms and conditions, if any, agreed upon between IRDA and us. Until the said Agreement is prepared and executed, this offer together with your written acceptance thereof shall constitute a binding agreement between us.

OUR OFFER IS VALID FOR TWELVE (12) MONTHS FROM THE DATE OF COMMERCIAL BID
OPENING

We agree as and when requested by IRDA, to extend the validity of this offer for one or more periods not exceeding in total three (3) calendar months which makes total fifteen months from the date of commercial bid opening. We agree that IRDA reserves the right not to accept any response and need not assign any reasons for the rejection of response. Our price, exclusive of all taxes, (herein referred to as "the Contract Price") for the analysis and reporting of industry – wide fraud trends	
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Signature and Seal of Bidder